The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimail): (a) and (b). The information is being collected and will be laid on the Table of Lok Sabha in due course.

Dr. K. B. Menon: May I know whether the Government agree with the findings of the Bihar Enquiry Committee that the standard of education in the basic schools in spite of the expenditure is not equal to the standard reached in the traditional school?

Dr. K. L. Shrimali: I do not know to which particular report the hon. Member is referring. There have been several investigations in Bihar itself. My information is that the standard in a basic school is superior to that of an ordinary traditional school.

Shri Nanjappa: In the assessment made regarding the income derived as a result of the craft introduced in the basic schools, what is the average income per school?

Dr. K. L. Shrimali: This information is not readily available.

Residential Accommodation for Army Officers

*1590. Shri Ayyakannu: Will the Minister of Defence be pleased to state the progress made in providing residential accommodation to the married officers in Army?

The Deputy Minister of Defence (Shri Raghuramalah): Nearly 73% of married officers of the Army have been provided with married residential accommodation by Government.

Shri Ayyakannu: Is it not a fact that many officers are undergoing a lot of difficulties for want of accommodation?

Shri Raghuramaiah: It is so. The policy of the Government is to do as much as they can consistently with their financial circumstances.

Shri Bhakt Darshan: May I know if any provision has been made for this purpose in the Second Five Year Plan?

Shri Raghuramaiah: Provision made in the Plan for the allotment of resi dential accommodation for the Army alone, is Rs. 29.5 crores.

Shri S. M. Banerjee: May I know the total number of quarters constructed for other ranks during the last two years and what percentage of them have been provided with quarters?

Mr. Speaker: This question relatesto married officers.

An Hon. Member: Married other ranks.

Mr. Speaker: Does not arise out of this question. Next question.

Ex-Servicemen's Welfare

*1591. Shri B. S. Murthy:
Shri Warior:

'Will the Minister of Defence be pleased to state:

- (a) what special provisions are made in the Second Five Year Plan to allocate more funds for the welfare of ex-servicemen:
- (b) whether Government had received any representations in this matter from any of the ex-service-men's organisations; and
- (c) if so, whether Government propose to take any steps in the matter?

The Parliamentary Secretary to the Minister of Defence (Shri Fatesinghrao Gaekwad): (a) No special provision has been made, nor any funds allocated, in the Second Five Year Plan specifically for the warfare of exservicemen. They, along with other citizens of the country, derive equal benefit from the various welfare schemes in the Plan.

- (b) No.
- (c) Does not arise.

Shri B. S. Murthy: May I know what is the special responsibility of the Defence Ministry as far as exservicemen's welfare is concerned?

The Minister of Defence (Shr Krishna Menon): This Ministry ha no special legal responsibility in this matter. But, ever since the conclusion of the war, a number of efforts have been made with the co-operation of other Ministries to resettle these men. I would submit that this is a matter in which the Government would like Parliament and the public to have as much information as possible and as such, we would lay the information on the Table of the House.

Mr. Speaker: The hon. Minister said that he would lay a statement on the Table of the House regarding the amenities, conveniences, etc. He can do so.

Shri Nath Pai: When is the statement proposed to be laid? Today or sometime?

Shri Krishna Menon: I will lay on the Table.

Mr. Speaker: He will gather it and lay it on the Table.

Shri B. S. Murthy: May I know whether the Defence Ministry is in touch with certain of the ex-service-men's colonies, especially the agricultural colonisation schemes and if so, what are the types of help being rendered in these colonisation schemes?

Mr. Speaker: The hon. Minister will lay the statement on the Table. Possibly, in view of the statement, it is not necessary to pursue the matter. If the statement is laid on the Table, then, the hon. Member will have an opportunity.

University Grants Commission's Employees

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•1592. Shri N. R. Munisamy: Shri H. N. Mukerjee:

Will the Minister of Education and Scientific Research be pleased to state:

(a) whether there is a rule that a superannuated Grade I officer under a Ministry of the Government of India cannot accept re-employment without the prior sanction of the Home Ministry, particularly, if the said officer is over sixty years of age:

- (b) what is the number of superannuated officers in the University Grants Commission and what are their special qualifications; and
- (c) whether in the case of such officers in the University Grants Commission sanction of the Home Ministry was obtained prior to their re-employment?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) Yes, Sir. Such permission has, however, to be obtained by the officer before accepting (a) commercial employment or (b) employment under a Government outside India only if remployment is taken up within two years of his retirement.

- (b) Two; they have got varied experience in administrative and financial problems of universities and accounts of Govt. Departments.
- (c) No, Sir; such sanction was not necessary as service under the University Grants Commission does not constitute employment under the Government of India.
- Shri N. R. Munisamy: May I know the educational qualifications of the present Assistant Secretary of the Commission, whether he has applied for extension of his period by another one year, and if so, what is the reaction of the Government.
- Dr. K. L. Shrimali: The present Assistant Secretary is H. S. Varma, retired from the Ministry of Education as Under-Secretary. He was permanent Under-Secretary there and has a lot of experience with regard to university education. He was then reemployed by the University Grants Commission. He is still there. I am not sure whether he has applied again to the University Grants Commission for extension of his service.

Shri N. R. Munisamy: May I know whether the service conditions under this Commission have been brought into conformity with the rest of the Central Services?